

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 581 of 2001

Tuesday, this the 10th day of July, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. V.V. Sathyavrathan,  
Telecommunication Maintainer (Retd.),  
Office of the Dy. Chief Signal and  
Telecommunication Engineer,  
Walanchery House, Edavoor PO,  
(via) Kovappady, Ernakulam District. ....Applicant

[By Advocate Mr. M.V. Bose]

Versus

1. Union of India, represented by the  
Secretary, Ministry of Railways,  
New Delhi.
2. The General Manager,  
Northern Railway, Head Quarters Office,  
Baroda House, New Delhi - 110 001
3. The Financial Advisor & Chief Accounts Officer  
(Pension), Northern Railway,  
Head Quarters Office, Baroda House,  
New Delhi - 110 001 ....Respondents

[By Advocate Mr. Mathews J. Nedumpara (rep.)]

The application having been heard on 10-7-2001, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the respondents to sanction and disburse an amount of Rs.36,180/- being interest on pensionary dues paid on 23-11-1998, Rs.1,029/- being the balance amount of commuted value of pension and a total amount of Rs.1,40,000/- towards six years expenses incurred for getting his pensionary benefits disbursed and compensation for harassment meted out in the hands of respondents by him.

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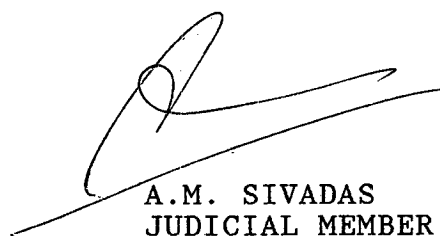
2. The applicant says that he retired from service on the 31st of December, 1992. The 2nd respondent issued orders for effecting payment as per communication dated 16-10-1998 and the amount was paid only on 23-11-1998.

3. One of the reliefs sought is to direct the respondents to pay compensation for the harassment meted out by the applicant in the hands of the respondents. This Tribunal has no jurisdiction to award compensation.

3. Since it is the admitted case of the applicant that payment was made to him on 23-11-1998, if that amount is less than what is due to him, the cause of action he gets from that date and he should have approached the Tribunal within a period of one year. That has not been admittedly done. That being so, this Original Application is barred by limitation.

4. Accordingly, the Original Application is dismissed. No costs.

Tuesday, this the 10th day of July, 2001



A.M. SIVADAS  
JUDICIAL MEMBER

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